

**IN THE INCOME TAX APPELLATE TRIBUNAL  
KOLKATA 'C' BENCH, KOLKATA  
(Virtual Court)**

**(Before Sri J. Sudhakar Reddy, Accountant Member & Sri Aby.T. Varkey, Judicial Member)**

**I.T.A. No. 807/Kol/2019  
Assessment Year: 2014-15**

***Gemini Vinimay Pvt. Ltd.*.....*Appellant*  
**[PAN: AACCG 4642 B]****

***Vs.***

***ITO, Ward-2(3), Kolkata*.....*Respondent***

**Appearances by:**

*None appeared on behalf of the assessee.*

*Shri Jayanta Khanra, JCIT, appeared on behalf of the Assessee.*

Date of concluding the hearing : March 5, 2021

Date of pronouncing the order : March 5, 2021

**ORDER**

**Per Bench:**

The assessee seeks permission of this Bench to withdraw its appeal in ITA No. 807/Kol/2019 as it has availed the scheme under "Vivad Se Vishwas Act, 2020" vide its application dated 23.02.2021. The assessee states that it has been granted certificate by the designated authority in Form No. 3 under the provisions of "Vivad Se Vishwas Act, 2020".

2. We accept this application of the assessee and dismissed this appeal as withdrawn.

***Kolkata, the 5<sup>th</sup> March, 2021.***

Sd/-  
[Aby.T. Varkey]  
Judicial Member

Sd/-  
[J. Sudhakar Reddy]  
Accountant Member

Dated: 05.03.2021  
*SB, Sr. PS*

*Copy of the order forwarded to:*

1. **Gemini Vinimay Pvt. Ltd., 16A, Shakespeare Sarani, 2<sup>nd</sup> Floor, Unit-II, Kolkata-700071**
2. **ITO, Ward-2(3), Kolkata**
3. CIT(A)- , Kolkata. (sent through mail)
4. CIT-
5. CIT(DR), Kolkata Benches, Kolkata. (sent through mail)

True copy

By order

Assistant Registrar  
ITAT, Kolkata Benches